1/27.10.95

Shri M.L. Paswan, Registrar Incharge

Defects in cols. 19,21, 22 & 23.

Remove the defects. Put up on 15.11.95 for removing the defects.

(M.L.Paswan)
Registrar Incharge

SKS

2/15.11.95

Shri. M. La. Paswan..... Registrar Incharge.

The learned Counsel for the applicant is present.

The defects noted under item no. 21,22 & 23 of the Scrutiny Keport has not yet been removed. The applicant is agains directed to remove the same by 14.12.95 without fail.

Ju

(M. L. Paswan) Registrar I/C

PKL

3/15.12.95

Shri. N. K. Lal..... Registrar.

The defects have not been compaied as yet for last two dates. Last chance is given for removal of defect otherwise the matter will be referred to the Hon'ble Bench for necessar orders. Let it be fixed for 03.01.96 for removal of defects. Nobody is present on behalf of the applicant.

(N. K. Lal) Registrar 4/3.1.96

Shri., N. K. Lal..... Registrar.

Learned Counsel Shri. R. F. Singh resent on behalf of the applicant. For removal of defects, fixing 9.1.96.

(N. K. Lal). Registrar

PKL

5/9.1.96

Shri. N. K. Lal..... Registrar.

In spite of last four opportunities granted to the applicant, the defects pointed out in the Scrutiny Reformance not been removed as yet. Let 31.1.96 be fixed for fremoval of defects as last chance.

(N. K. Lal)
Registrar

PKL.

6/31.1.96

Shri. N. K. Lal..... Registrar.

Nobody is present on behalf of the applicant. Let defects be removed by 28.2.96.

PKL.

(N. K. Lal') Régistrar Shri. M. L. Paswan, Registrar Incharge.

Nobody is present on behalf of the applicant.

Defects hashnot been removed as yet. Let 20.3.96 be fixed for removal of defects.

Lu

PKL

(M. L. Paswan) Registrar I/C

8/20.3.96

Shri. M. L. Paswan, Registrar Incharge.

Learned Counsel for the applicant is absent. Let 11.4.96 be fixed for removal of defects as a last chance.

M

PKL

(M. L. Paswan) Registrar I/C

9/11.4.96

Shri. M. L. Paswan, Registrar Incharge.

Learned Counsel for the applicant is absent. Last chance was already given on previous date but defects has not been removed as yet. In the circumstances, let this application be put up before the Hon'ble Bench for furth direction, fixing 06.05.96.

(M. L. Paswan) Registrar I/C

PKL

John Committee Contraction of the

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10 (cm) (cm)

• The applicant has not been attending Court of the Registrar on numerous occasion after havino filed the application on 19.10.95. The case is

dismissed for lack of prosecution.

Member (A)